



# THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

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GOVERNMENT OF ASSAM  
ORDERS BY THE GOVERNOR  
LEGISLATIVE DEPARTMENT :: LEGISLATIVE BRANCH

## NOTIFICATION

The 8th January, 2016

No. LGL. 125/2014/28.-- The following Act of the Assam Legislative Assembly which received the assent of the Governor on 31st December, 2015 is hereby published for general information.

## ASSAM ACT NO. XXX OF 2015

(Received the assent of the Governor on 31st December, 2015)

## THE ASSAM BACKWARD CLASSES COMMISSION (AMENDMENT) ACT, 2015

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ACT

further to amend the Assam Backward Classes Commission Act, 1993

## Preamble

Whereas it is expedient further to amend the Assam Backward Classes Commission Act, 1993, hereinafter referred to as the principal Act, in the manner hereinafter appearing;

Assam Act  
No. XVII  
of 1993.

It is hereby enacted in the Sixty-sixth Year of the Republic of India as follows :-

Short title,  
extent and  
commence-  
ment

1. (1) This Act may be called the Assam Backward Classes Commission (Amendment) Act, 2015.

(2) It shall have the like extent as the principal Act.

(3) It shall come into force at once.

Amendment  
of section 3

2. In the principal Act, in section 3, in sub-section (2), for clause (a), the following shall be substituted namely :-

“(a) a Chairperson, from amongst persons of eminence ability and integrity;”

Substitution  
of section 9

3. In the principal Act, in section 9, for the existing provision the following shall be substituted, namely:-

“9(1) The Commission shall, -

(a) examine requests for inclusion of any class of citizen as a backward class in the lists and hear complaints of over-inclusion or under-inclusion of any backward class in such lists and tender such advice to the Government as it deems appropriate;

(b) investigate and monitor all matters relating to the safeguards provided for the backward classes under any law for the time being in force or under any order of the State Government and to evaluate the working of such safeguards;

(c) enquire into specific complaints with respect to the deprivation of rights and safeguards of the backward classes;

(d) participate and advice on the planning process of socio-economic development of the backward classes and to evaluate the progress of their development;

(e) present to the State Government annually its report on the working of the Commission;

(f) make in such reports recommendation, as to the measures that should be taken by the State Government for the effective implementation of those safeguards and other measures for the protection, welfare and socio-economic development of the backward classes;

(g) discharge such other functions in relation to the protection, welfare, development and advancement of the backward classes as may be referred to it by the State Government.

(2) The advice and recommendation of the Commission shall be considered by the Government and the reasons for disagreement, if any, shall be recorded.”

**S. M. BUZAR BARUAH,,**

Secretary to the Government of Assam,  
Legislative Department, Dispur.